

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NAGARJUNA OIL REFINERY LIMITED

Sl No	Particulars	Details
1.	NAME OF CORPORATE DEBTOR	NAGARJUNA OIL REFINERY LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	16 th November, 2010
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/ REGISTERED	Registered Under companies Act 1956- Register of companies -ROC-Hyderabad
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	CIN: L23200AP2010PLC071242
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Nagarjuna Hills, Punjagutta, Hyderabad, Telangana-500082
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	6 th October, 2019
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	26 th November, 2019.
8.	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS LIQUIDATOR	KRANTHI KUMAR KEDARI IBBI/IPA-001/IP-P00173/2017-18/10342
9.	ADDRESS AND EMAIL-ID OF THE LIQUIDATOR AS REGISTERED WITH THE BOARD	Flat No 202, D.No 8-3-167/D/49, Balaji Kalyan Apts, Next to Axis bank, Kalyan Nagar, Hyderabad-500038 Kranthikumar1980@gmail.com
10.	ADDRESS AND EMAIL-ID TO BE USED FOR THE CORRESPONDENCE WITH THE LIQUIDATOR	Flat No.101, Sri Krishna Rali Nilayam , G-134 Madhura Nagar, Hyderabad, Telangana-500038 kranthikumar1980@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	30 th December, 2019

Notice is hereby given that the Hon'ble National Company Law Tribunal Hyderabad Bench has ordered the commencement of liquidation of the Nagarjuna Oil Refinery Limited on 26th November, 2019 under section 33 of the Code. Order received on 27th November, 2019

The stakeholders of Nagarjuna Oil Refinery Limited are hereby called upon to submit a proof of their claims, on or before 30th December, 2019, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

KRANTHI KUMAR KEDARI

LIQUIDATOR FOR NAGARJUNA OIL REFINERY LIMITED

IBBI/IPA-001/IP-P00173/2017-18/10342

K. Kranthi Kumar

30th NOVEMBER 2019

HYDERABAD.

